COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 123 OF 2018 & IA NO. 1124 OF 2018

Dated: 30th August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

TANGEDCO Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant (s) : Mr. S. Vallinayagam

Ms. Amali

Counsel for the Respondent : Mr. S. Venkatesh

Mr. Sandeep Rajpurohit for R-2

ORDER

The learned counsel, Mr. S. Vallinayagam, appearing for the Appellant, prays for two week's time to enable him to file affidavit of service in respect of the first Respondent.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

The learned counsel appearing for the Appellant is permitted to file affidavit of service in respect of the first Respondent by 14.09.2018.

List this matter for on <u>18.09.2018</u>, as requested.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

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